

According to Section 11AA of the SEBI Act, CIS is any scheme or arrangement, which satisfies the following conditions:

- (i) the contributions, or payments made by the investors, by whatever name called, are pooled and utilized solely for the purposes of the scheme or arrangement;
- (ii) the contributions or payments are made to such scheme or arrangement by the investors with a view to receive profits, income, produce or property, whether movable or immovable, from such scheme or arrangement;
- (iii) the property, contribution or investment forming part of scheme or arrangement, whether identifiable or not, is managed on behalf of the investors;
- (iv) the investors do not have day to day control over the management and operation of the scheme or arrangement.

In addition to the above, the Government has notified the Securities Law (Amendments) Act, 2014 on August 22, 2014, that *inter-alia*, contain the provision of deeming any scheme or arrangement of pooling of funds involving corpus of ₹ 100 crore or more and which is not regulated by another Regulator, as Collective Investment Scheme to be regulated by SEBI.

The Central Government has taken proactive steps to improve co-ordination between various Central Government agencies and State Governments agencies through the State Level Coordination Committee mechanism so as to ensure prompt preventive action is taken against such unregulated money pooling entities.

Several State Government have enacted a special law to protect the interest of depositors in financial establishments. The Central Government has written to remaining State Governments to initiate the process of enactment of such a law. Further, SEBI and RBI have cautioned the Public against schemes offering unrealistic returns.

Volume of loss on account of bank strike

2132. SHRI K.T.S.TULSI: Will the Minister of FINANCE be pleased to state:

- (a) whether after the one day strike by the Bank Employees on 12th November, 2014, the workers have climbed down on their demand for wage hike; and
- (b) the total volume of loss incurred on account of delay in clearance of cheques in terms of rupees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) The Unions/Associations of employees of PSBs and Indian Banks'

Association (IBA) representing managements of the banks have reached a consensus on the issue of wage revision in the last Negotiating Committee Meeting held on 23.2.2015 and the issue has since been settled amicably.

- (b) It is not possible to quantify the loss incurred.

Domestic black money

2133. SHRI RANJIB BISWAL: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the domestic black money is a bigger issue and it is also bigger in size than the black money stashed away in foreign banks;
- (b) if so, the details thereof along with the sectors which are believed to be generating massive amounts of black money;
- (c) the approximate size of domestic black money; and
- (d) the steps taken by Government to recover black money and put the culprits behind the bars?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Varying estimations of the amount of black money have been reported by different persons/institutions. Such estimations are based upon different sets of facts, data, methods, assumptions, etc. leading to varying inferences. However, there is no official estimation of the size of domestic black money and black money stashed away in foreign banks.

The Government has commissioned a study, *inter alia*, on estimation of unaccounted income and wealth inside and outside the country, to be conducted by National Institute of Public Finance and Policy (NIPFP), National Council of Applied Economic Research (NCAER) and National Institute of Financial Management (NIFM). Reports received from these Institutes are under examination of the Government.

- (b) Sectoral analysis of seizure of valuables and admission of undisclosed income in the searches conducted by the Income Tax Department in the last three financial years indicates that the main sectors in this regard are real estate, trading and manufacturing, contractors, gems and jewellery, services, etc.
- (c) There is no official estimation of the size of domestic black money.
- (d) Appropriate action against evasion of taxes' black money is an on-going process. Such action under direct tax laws includes searches, surveys, enquiries,